

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s).4266-4268/2014

RAM PRASAD

Petitioner(s)

VERSUS

STATE OF U.P & ANR ETC.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to file additional documents)

Date : 05/02/2015 These petitions were called on for hearing today.

For Petitioner(s) Mr. Siddharth Jain,Adv.
 Mr. Pawanshree Agrawal,Adv.

 Mr. Imtiaz Ahmed,Adv.
 M/s. Equity Lex Associates,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Await the return of the service of notice already issued to the respondent No.1 under registered cover. The learned counsel for the petitioner shall within a period of three weeks file the affidavit in proof of dasti service of notice already issued to the said respondent.

Respondent Nos. 2 to 5 have failed to file the counter affidavit within the period stipulated under the rules.

List again on 15.4.2015.

(M K HANJURA)
Registrar